

Government of Jammu and Kashmir,
Transport Department, Civil Secretariat,
J&K, Jammu.

NOTIFICATION

Jammu, the ^{21st} June, 2023.

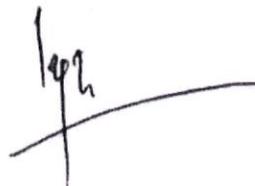
S.O. 331 .- Whereas draft amendments in the Jammu and Kashmir Motor Vehicles Rules, 1991 were published vide notification S.O 208 dated 14th of April, 2023 as required under sub section (1) of section 212 of Motor Vehicles Act, 1988, in the official gazette inviting objections and suggestions from all the persons likely to be affected thereby, before the expiry of six weeks from the date on which the copy of official Gazette containing the said notification was made available to the public; and

Whereas no objection/suggestion was received from the public on the said draft amendments in J&K Motor Vehicles Rules, 1991.

Now, therefore, in exercise of powers conferred by Sections 65, 111, 211 and 212 of the Motor Vehicles Act, 1988 (Act No. 59 of 1988), the Government hereby make the following amendments in Jammu and Kashmir Motor Vehicles Rules, 1991; namely:-

1. **In rule-44**, in sub rule (1), second proviso shall be substituted by the following; namely:-

"Provided further that inspection for fitness of public service vehicles whose age is more than 15 years from the date of manufacture shall be carried out twice in a year (half yearly). The full fitness fee as notified under rule 81 of Central Motor Vehicles Rules, 1989 shall be charged at the grant of first fitness certificate during the year and a token fee of Rs. 100/- shall be charged for carrying out second six monthly fitness inspection of the vehicle, with all record in online mode."



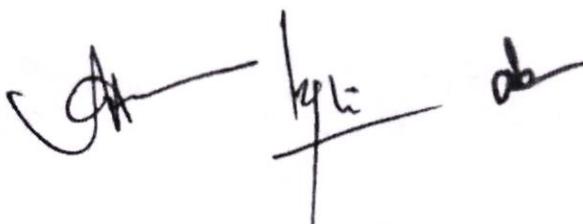
2. In rule 55, proviso first shall be substituted by the following; namely:-

"Provided that the procedure for allotment of vanity number shall be as under:-

- (i) The registration fee for e-auction will be Rs. 1000 and the registration fee including the reserve price of the number shall be paid online for all the categories. The amount of registration fee i.e. Rs. 1000 shall be non-refundable and registration shall be deemed to be complete only after the successful payment.
- (ii) The Registering Authority shall charge one-time Special Registration Fee (SRF) for allotment of a Special Registration Mark (SRM) to a motor vehicle, in addition to the registration fee, prescribed under rule 81 of the Central Motor Vehicles Rules, 1989. In each registration series, the mode of allotment of Special Registration Mark (SRM), rate of Special Registration Fee (SRF) and the multiples of increase in the bid value shall be governed by the category of special registration mark as tabulated below:

S. No.	Special Registration Mark	Multiples of	Special Registration fee	Mode of allotment
01	0001	15,000	1,50,000	e-auction system
02	0002 To 0009	10,000	1,00,000	e-auction system
03	0010,0011,0022,0033,0044,0055,0066,0077, 0088,0099,0100	5,000	50,000	e-auction system
04	0012 to 0098 except Special Registration Mark mentioned at S.No. 3	5,000	25000	e-auction system
05	0200,0300,0400,0500,0600,0700,0800,0900	5,000	30,000	e-auction system
06	0111,0222,0333,0444,0555,0666,0777,0888, 0999	5,000	30,000	e-auction system
07	786	15,000	1,50,000	e-auction system
08	1000,2000,3000,4000,5000,6000,7000,8000, 9000	5,000	30,000	e-auction system
09	1111,2222,3333,4444,5555,6666,7777,8888,9999	5,000	75,000	e-auction system
10	Any other	1000	5000	e-auction system

- (iii) After successful registration on e-auction platform, the vehicle owner shall have an option to bid for the choice registration mark in any registration



marks series of registration authorities of Jammu and Kashmir. The owner of the vehicle shall be restricted to bid for only one choice registration mark for each vehicle.

- (iv) The citizen has provision to choose online, desired registration mark of choice. If the application shows availability of desired registration mark of choice in the RTO/ARTO series, then applicant can select the registration mark of choice and deposit Rs. 1000/- and the reserve price of the number online to reserve the number for e-auction. Once, the applicant successfully makes payment of Rs. 1000/- and the reserve price of the number, the desired registration mark of choice will be blocked from the concerned RTO/ARTO series for the e-auction period. If the number is not allotted to anybody the same will be returned back to RTO/ARTO series.
- (v) After the completion of the online auction process, the highest bidder shall have 10 days to deposit his 100% bid amount through online mode otherwise Registration number shall be forfeited and will be available for the Auction again.
- (vi) In case of more than one applicant applying at minimum reserve price and where no further incremental bid is made by any of these applicants, the registration number of choice will be allotted to the first applicant. Further, if there is only one applicant, choice registration number shall be allotted at minimum special registration fee (SRF) mentioned in the notification.
- (vii) After the successful bidder has deposited the 100% bid amount within stipulated period, the e-auction platform shall map the choice registration number with the registration application (chassis number and engine number) at the respective registering authority. Application for e-auction will be processed by the applicant through VAHAN registration application number generated at RTO/ARTO or dealer end.

By order of the Government of Jammu & Kashmir.

Sd/-
(G. Prasanna Ramaswamy) IAS
Secretary to the Government

No : TRPT-MVDON/5/2021-02-TPT

Dated: 21.06.2023

Copy to the:

1. All Financial Commissioners (ACS), J&K.
2. All Administrative Secretaries.



3. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Divisional Commissioner Jammu/Kashmir.
6. Transport Commissioner, J&K Jammu.
7. All Deputy Commissioners.
8. Managing Director, JKRTC, J&K, Jammu.
9. Director, State Motor Garages, J&K, Jammu.
10. OSD to Advisor (B) to Hon'ble Governor.
11. Scientist 'C' In-charge NIC, Jammu.
12. Pvt. Secretary to Chief Secretary, J&K.
13. Pvt. Secretary to Secretary to Government, Transport Department.
14. Incharge Website.
15. S.O. file


(Raj Mohammad Malik) JKAS 21/06/2023
Additional Secretary to the Government
Transport Department